

**Central Administrative Tribunal  
Principal Bench, New Delhi.**

**CP-66/2016  
In OA-4091/2013**

**New Delhi, this the 18<sup>th</sup> day of July, 2016.**

**Hon'ble Sh. Justice M.S. Sullar, Member (J)  
Hon'ble Mr. Shekhar Agarwal, Member (A)**

Inder s/o Sh. Amar,  
r/o 3/C, Railway Quarters,  
Double Story, Railway Colony,  
Bhiwani (Har.) ... Applicant  
(By Advocate : Ms. Sonika for Sh. Yogesh Sharma)  
Versus

Smt. Manju Gupta,  
Divisional Railway Manager,  
North-Western Railway, Bikaner. ... Respondent  
(By Advocate : Sh. Kripa Shankar Prasad)

**ORDER (ORAL)**

**Sh. Justice M.S. Sullar, Member (J)**

At the very outset, learned proxy counsel for the applicant intends to withdraw the Contempt Petition (CP) in view of the stay granted by Hon'ble High Court of Delhi vide order dated 28.03.2016 in W.P. (C) 2642/2016, with liberty to the applicant to file fresh petition after the decision of the indicated Writ Petition.

Therefore, the CP is dismissed as withdrawn with the aforesaid liberty as prayed for.

**(Shekhar Agarwal)  
Member (A)**  
/ns/

**(M.S. Sullar)  
Member (J)**